

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

2.

IA(I.B.C)/1479(MB)2024  
IN C.P. (IB)/544(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.04.2024

NAME OF THE PARTIES:

State Bank of India

Vs.

SND Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

**IA(I.B.C)/1479(MB)2024**

1. Adv. Neelanshu Roy, Ld. Counsel for the Applicant present. None present for the Respondent.
2. The present Application is filed by the Applicant/Liquidator provisions of Regulation 15(1)(a) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 to take on record the First Progress report of liquidation process. The same is taken on record. IA-1479/2024 is **allowed** to that effect and **disposed of**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)